

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1145  
ANSWERED ON:07.12.2004  
FARM HOUSES  
Baitha Shri Kailash

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

by referring to the reply given to Unstarred Question No. 946 dated July 13,2004 and state:

(a) whether the information has since been collected;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the case-wise details of cases wherein the proceedings under section 81 of DLR Act, 1954 have been dropped by the Courts of Revenue Assistant, Hauz Khas, Defence Colony and Vasant Vihar, New Delhi, the structures situated on the suit land are constructed on more than the permissible area/limit and in actual fact the suit/agricultural land are being used for non-agricultural purposes during the last three years and current year;

(e) whether the Gram Sabha has filed appeals in all such cases;

(f) if not, the reasons for not filing appeals despite instructions of Divisional/Development Commissioner;

(g) whether there is any proposal to file appeals in all such cases; and

(h) if not, the reasons therefor?

**Answer**

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT( SHRI GHULAM NABI AZAD )

(a)to(h): Information is being collected and will be laid on the Table of the Sabha.